

2011  
**IN THE HIGH COURT AT CALCUTTA**  
**APPELLATE SIDE**

**No. 3206 –A**

*Dated, Calcutta, the 13<sup>th</sup> July, 2011*

**From: Shri Subal Baidya.**

**Registrar (Judicial Service),  
High Court, Appellate Side,  
Calcutta.**

**To:**

**All the District Judges of West Bengal / The Chief Judge, City Sessions Court, Calcutta.**

**Sub. : Granting of permission to leave the station as “Leave on Duty” in favour of 39 Judicial Officers as mentioned in Court’s Notification No. 4740 R (JS) dated 12.05.2011 for the exclusive purpose of appearing before the Hon’ble Selection Board of the Hon’ble Court for viva-voce on their respective date as per schedule specified in the Court’s Notification No. 6201 R (JS) dated 04.07.2011.**

Sir,

In connection with the on-going process of promotion to the cadre of District Judge (Entry Level) through Normal Promotion, 2011 and in reference to this Hon’ble Court’s Notification bearing no. 4740-R (JS) dated 12.05.2011, published in the Court’s website, I am directed to inform you that the Hon’ble Court has further been pleased to permit those eligible officers to leave the station as “**Leave on Duty**” for the exclusive purpose of attending the viva-voce on their respective dates and to remain away therefrom till joining after completion of the viva-voce, facilitating especially those officers posted in the remote Districts/Sub-Division to leave the station for the purpose and to join after the viva-voce in such a manner that they may get adequate time for to and fro journey from their respective remote places of posting.

Admit Cards to all the eligible officers have already been issued individually by name through postal delivery system and if any of the officers happens not to have received the same, may be asked to contact the office of the undersigned on all working days within office hours.

Yours faithfully,  
**Sd/- S. Baidya**  
**Registrar (Judicial Service)**